



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३, अंक ६७(२)]

शुक्रवार, सप्टेंबर १, २०१७/भाद्र १०, शके १९३९

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १३३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2017 (Mah. Act No. LII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and R.L.A. to Government,  
Law and Judiciary Department.

## MAHARASHTRA ACT No. LII OF 2017

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st September 2017).

An Act further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

WHEREAS the Governor of Maharashtra had promulgated the Mumbai Mah. Municipal Corporation, the Maharashtra Municipal Corporations and the Ord. VI Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial of 2017. Townships (Amendment) Ordinance, 2017 (hereinafter referred to as "the said Ordinance"), on the 2nd February 2017 ;

AND WHEREAS upon the re-assembly of the State Legislature on the 6th March 2017, the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Bill, 2017 (L.A. Bill No. IV of 2017), for converting the said Ordinance into an Act of the State Legislature was passed by the Maharashtra Legislative Assembly on the 16th March 2017 and was transmitted to the Maharashtra Legislative Council ;

(१)

AND WHEREAS thereafter, as the session of the Maharashtra Legislative Council was prorogued on the 7th April 2017, the said Bill could not be passed by the Maharashtra Legislative Council ;

AND WHEREAS as provided by article 213 (2)(a) of the Constitution of India, the said Ordinance had ceased to operate at the expiration of six weeks from the date of re-assembly of the State Legislature, that is, after the 16th April 2017 ;

AND WHEREAS it was considered expedient to continue the operation of the provisions of the said Ordinance ;

AND WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to continue the operation of the provisions of the said Ordinance, for the purposes hereinafter appearing ; and, therefore, the Governor of Maharashtra has promulgated the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment and Continuance) Ordinance, 2017 (hereinafter referred to as “ the said Continuance Ordinance”), on the 30th May 2017 ;

Mah. Ord.  
VIII of  
2017.

AND WHEREAS it is expedient to replace the said Continuance Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

## CHAPTER I

### PRELIMINARY.

Short title and commencement. **1.** (1) This Act may be called the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 2nd February 2017.

## CHAPTER II

### AMENDMENT TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amendment of section 16 of III of 1888. **2.** In section 16 of the Mumbai Municipal Corporation Act, in sub-section (1), in clause (h), after the words “ a certificate of Assistant Commissioner ” the words “ or a self-certificate by such person ” shall be inserted.

## CHAPTER III

### AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

Amendment of section 10 of LIX of 1949. **3.** In section 10 of the Maharashtra Municipal Corporations Act, in sub-section (1), in clause (k), after the words “ a certificate of the Ward Officer of the concerned corporation ” the words “ or a self-certificate by such person ” shall be inserted.

## CHAPTER IV

### AMENDMENT TO THE MAHARASHTRA MUNICIPAL COUNCILS, *NAGAR PANCHAYATS* AND INDUSTRIAL TOWNSHIPS ACT, 1965.

Amendment of section 16 of Mah. XL of 1965. **4.** In section 16 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, in sub-section (1), in clause (m), after the words “ a certificate of the Authorised Officer of the concerned Council ” the words “ or a self-certificate by such person ” shall be inserted.

Mah. XL  
of 1965.

CHAPTER V  
MISCELLANEOUS

Mah. Ord. VIII of 2017. **5.** (1) The Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment and Continuance) Ordinance, 2017, is hereby repealed. Repeal of Mah. Ord. VIII of 2017 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the relevant Acts, as amended by this Act. III of 1888. LIX of 1949. Mah. XL of 1965.

Mah. Ord. VI of 2017. **6.** For the removal of doubt, it is hereby declared that all the provisions of the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, as amended by the Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2017, shall with effect from 2nd February 2017, being the date of commencement of the said Ordinance, continue to be in force and be deemed to be continuously in force. Removal of doubt.